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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 32/2015-2020
New Delhi, Dated: 25th September, 2021


S.O.(E): In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24.08.2021 read with Notification No. 23/2015-20 dated 03.09.2021 and Notification No. 25/2015-20 dated 13.09.2021 as under:

The following (2) ports are included in addition to the existing (5) ports as stated in the Notifications mentioned above –

i. Ghojadanga LCS (INGJXB)
ii. Kolkata (INCCU1)

2. All other conditions as mandated under Notification No. 20/2015-20 dated 24.08.2021 read with Notification No. 23/2015-20 dated 03.09.2021 and Notification No. 25/2015-20 dated 13.09.2021 shall continue to apply.

Effect of the Notification: The ports of Ghojadanga LCS (INGJXB) and Kolkata (INCCU1) have been additionally included for allowing imports under Notification No. 20/2015-20 dated 24.08.2021.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India